

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 26 सितम्बर, 2025/04 आश्विन, 1947

हिमाचल प्रदेश सरकार

STATE AUDIT DEPARTMENT

NOTIFICATION

Dated the 22nd September, 2025

No. 1-73/70-Fin(LA)-Part-6133.—On the recommendations of the Departmental Promotion Committee, the Governor, Himachal Pradesh is pleased to order the promotion of

Sh. Puneesh Sagar, Deputy Controller, Group-A (Gazetted) in the Pay Level-17 to the post of Joint Director/Joint Controller, Group-A (Gazetted) in the Pay Level-21, with immediate effect.

- 2. Further, on the recommendations of the Departmental Promotion Committee, the Governor, Himachal Pradesh is also pleased to order the promotion of Sh. Raj Kumar, Assistant Controller, Group-A (Gazetted) in the Pay Level-16 to the post of Deputy Director/Deputy Controller, Group-A (Gazetted) in the Pay Level-17, with immediate effect.
- 3. The above officers may submit their options for fixation of pay under Rule FR-22(1)(a)(i) within one month from the date of issuance of this notification.
- 4. Consequent upon the above promotions, the Governor, Himachal Pradesh is pleased to order the following postings and transfers:—

| Sl. | Name of the Officer | From | То |
|-----|-----------------------------|-------------------------|--------------------------------|
| No. | | | |
| 1. | Sh. Puneesh Sagar, | Resident Audit Scheme, | Resident Audit Scheme, |
| | on promotion as Joint | H.P. Technical | Dr. Y.S. Parmar University of |
| | Director/Joint Controller. | University, Hamirpur. | Horticulture and Forestry, |
| | | | Nauni, Solan against the post |
| | | | of Joint Controller. |
| | | | |
| 2. | Sh. Raj Kumar, on | For Audit of various | For Audit of various |
| | promotion as Deputy | institutions with HQ at | institutions with HQ at Shimla |
| | Director/Deputy Controller. | Shimla. | against the vacant post of |
| | | | Assistant Controller. |
| | | | |
| 3. | Sh. Vipul Kumar Sood, | Resident Audit Scheme, | Resident Audit Scheme, H.P. |
| | Deputy Controller | H.P. University, | Technical University, |
| | | Summer Hill, Shimla. | Hamirpur against the post of |
| | | | Deputy Controller to be |
| | | | vacated by the officer at |
| | | | Sr. No.1 |
| 4. | Sh. Lalit Kumar Aggarwal, | Resident Audit Scheme, | Resident Audit Scheme, H.P. |
| 7. | Deputy Contorller. | Dr. Y.S. Parmar | University, Summer Hill, |
| | Deputy Comorner. | University of | 3 / |
| | | Horticulture and | Deputy Controller to be |
| | | Forestry, Nauni, Solan. | vacated by the officer at |
| | | 1 oresuly, maum, botan. | Sr. No.3 |
| | | | S1. 1NU.3 |

5. No TTA & Joining time will be admissible to the above officers.

By order,

गृह विभाग (एफ अनुभाग-एफ)

अधिसूचना

शिमला-2, 19 सितम्बर, 2025

संख्याः गृह-एफ(ए)1-1/2019-वल्यूम-II.—हिमाचल प्रदेश के राज्यपाल, नागरिक सुरक्षा अधिनियम, 1968 (1968 का केन्द्रीय अधिनियम संख्यांक 27) की धारा 17 के खण्ड (ख) द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए, गृह रक्षक एवं नागरिक सुरक्षा विभाग के कमांडेंट को जिला में नागरिक सुरक्षा के सदस्यों के नामांकन की अतिरिक्त शिक्तयों का प्रयोग करने हेतु सशक्त करते हैं।

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English Text of this Department Notification No. Home-F(A)1-1/2019-Vol-II, dated 19-09-2025 as required under Article 343(3) of the Constitution of India].

HOME DEPARTMENT (F-Section)

NOTIFICATION

Shimla-2, the 19th September, 2025

No. Home-F(A)1-1/2019-Vol-II.—In exercise of the powers conferred by clause (b) of Section 17 of the Civil Defence Act, 1968 (Central Act No. 27 of 1968), the Governor, Himachal Pradesh is pleased to empower Commandant, Home Guards & Civil Defence Department to exercise the additional powers of enrollment of members of Civil Defence in the District.

By order,

Additional Chief Secretary (Home).

गृह विभाग

अधिसूचना

शिमला-171002, 23 सितम्बर, 2025

संख्या: गृह(ए)ए(1)13/2025.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) की धारा 11 की उप—धारा (1) के साथ पिटत भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 2 की उप—धारा (1) के खण्ड (प) द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई—गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से नीचे दी गई अनुसूची की स्तम्भ संख्या (3) में वर्णित गांवो से मिलकर (सिम्मिलित करके) पुलिस थाना सुन्नी, जिला शिमला की स्थानीय सीमाओं के भीतर

पुलिस चौकी खैरा की स्थापना पीएसओडी (अन्य विभागों को प्रदान की गई पुलिस) के आधार पर करते हैं, अर्थात् :---

अनुसूची

| क्रम | गाग गंजागत का जाग | स्तम्भ संख्या २ में विनिर्दिष्ट ग्राम |
|--------|--------------------------|---------------------------------------|
| | । ग्राम प्रवायत प्रा गाम | |
| संख्या | | पंचायत में अन्तर्विष्ट गांवो के नाम । |
| 1 | 2 | 3 |
| 1. | चेबरी | 1. लुंसू |
| | | 2. खैरा |
| 2. | भराडा | 1. भराड़ा |
| | | 2. जैशी |
| 3. | ओगली | 1. ओगली |
| | | 2. तल्लाह |
| | | 3. कोठी |
| | | 4. मालगी |
| 4. | बाग | 1. बढौरा |
| | | 2. पंडुआ |
| | | 3. गढ़ेना |

यदि परियोजना भविष्य में अपनी मांग या वित्तीय सहायता वापस लेती है, तो राज्य के संसाधनों पर बोझ से बचने के लिए पुलिस चौकी बंद कर दी जाएगी। परियोजना की आवश्यकता के अनुसार, पुलिस कर्मियों को पीएसओडी आधार पर आंतरिककरण के माध्यम से पुलिस चौकी खैरा में तैनात किया जाएगा।

| आदेश द्वारा, |
|--------------------------------|
| अतिरिक्त मुख्य सचिव (गृह)। |

[Authoritative English text of this Department Notification No.Home(A)A(1)13/2025, dated 23-09-2025 as required under clause (3) of the Article 348 of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-171002, the 23rd September, 2025

No. Home(A)A(1)13/2025.—In exercise of the powers conferred by clause (u) of sub-section(1) of Section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No.46 of 2023) read with sub-section (1) of Section 11 of the Himachal Pradesh Police Act, 2007 (Act No.17 of

2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to establish a Police Post at Khaira on PSOD (Police Supplied to other Departments) basis within local limits of the Police Station Sunni, District Shimla, consisting of the villages enumerated in column No.(3) of the SCHEDULE given below thereof, with effect from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE

| Sl. | Name of Gram Panchayat | Name of Villages contained in Gram |
|-----|------------------------|-------------------------------------|
| No. | | Panchayat specified in Column No. 2 |
| 1 | 2 | 3 |
| | | |
| 1. | Chebri | 1. Lunsu |
| | | 2. Khaira |
| | | 1 71 |
| 2. | Bharara | 1. Bharara |
| | | 2. Jaishi |
| 3. | Ogli | 1. Ogli |
| | | 2. Talah |
| | | 3. Kothi |
| | | 4. Malgi |
| 4. | Bag | 1. Bathora |
| | | 2. Pandoa |
| | | 3. Grehna |

If the project withdraws it's demand or financial support in future, the Police Post will be closed avoiding burden on State resources. The Police Personnel will be deployed in the Police Post Khaira through internalization as per requirement of the project on PSOD basis.

By order,

Addl.Chief Secretary (Home).

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री शिव कुमार पुत्र श्री पौरखी राम, निवासी गांव सरार, डाकघर लिग्गा, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

ं प्रतिवादी।

उनवान मुकद्दमा.——जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म / मृत्यु पंजीकरण करने बारे।

श्री शिव कुमार पुत्र श्री पौरखी राम, निवासी गांव सरार, डाकघर लिग्गा, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि उनकी बेटी का जन्म दिनांक 28-04-2012 को गांव जैनश्री, डाकघर दिघाई, पंचायत दिघाई, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था, लेकिन अज्ञानतावश वह जन्म का पंजीकरण ग्राम पंचायत सियुला, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके हैं। अतः ग्राम पंचायत सियुला के जन्म एवं मृत्यु रजिस्टर में उनकी बेटी के जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर/एतराज हो तो उजरकर्ता दिनांक 26—09—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना—पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात् 26—09—2025 के बाद कोई भी उजर/एतराज विचारणीय न होगा।

आज दिनांक 09-09-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा (हि0प्र0)।

Before the Sub-Divisional Magistrate exercising the Powers of Marriage Officer under Special Marriage Act 1954, Sub-Division Dheera, Distt. Kangra (H.P.)

Date of hearing 29-10-2025 In case:

Vishal and Kanika

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954, for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned Vishal s/o Sh. Puni Chand r/o Ward No. 4, Village Tamloh Khas, Tehsil Dheera, Distt. Kangra, Himachal Pradesh and Kanika d/o Sh. Sanjay Kumar r/o Ward No. 3, Village & P.O. Phatahar, Tehsil Baijnath, Distt. Kangra, H.P. to register their marriage. If there is any objection on this marriage, the objection in person or through counsel bye submitted to this office on or before 29-10-2025 otherwise the marriage will be registered.

| Seal. | Sd/- |
|-------|--------------------------------|
| | Marriage Officer-cum-SDM |
| | Dheera, District Kangra (H.P.) |

In the Court of Sh. Ramesh Kumar, HPAS Marriage Officer-cum Sub-Divisional Magistrate, Thunag, District Mandi (H.P.)

In the matter of:

- 1. Reez s/o Devi Chand, r/o Village Shegla, Post Office & Sub-Tehsil Bagachanogi, District Mandi (H.P.).
 - 2. Vanita d/o Sh. Santa, r/o Village Sayal, Post Office & Tehsil Manali, Distt. Kullu, H.P. ...*Applicants*.

Versus

General Public

<u>Subject</u>.—Proclamation for registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Reez & Vanita have filed an application on 19-05-2025 alongwith affidavits in the Court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 18-02-2024 and they are living as husband and wife since then and hence their marriage may be registered under the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objection personally or in writing before this court on or before 19-10-2025. The objection received after 19-10-2025 will not be entertained and marriage will be registered accordingly.

Issued on this 19-09-2025 under my hand and seal of the Court.

| Seal. | Sd/- |
|-------|---|
| | Marriage Officer-cum Sub-Divisional Magistrate, Thunag, Distt. Mandi (H.P.). |
| | |

In the Court of the Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

- 1. Sh.Vipin Gupta s/o Sh. Bal Ji, r/o Village Jamuna Niwas, Ward No. 3, P.O. Rampur, Tehsil Rampur Bushahr, District Shimla, H.P.

Versus

General Public

.. Respondent.

Registration of Marriage under section 8(4) of the H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8 (4) of H.P Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their Marriage on 14-05-2025 at Rampur, Tehsil Rampur, Distt. Shimla (H.P.) with prevailing rites and customs but due to some unavoidable circumstances it could not be entered in the record of Municipal Council Rampur Bushahr, Tehsil Rampur, Distt. Shimla, H.P.

And whereas, they have also stated that the said marriage has not been registered till today at M.C. Rampur, Tehsil Rampur due to some unavoidable circumstances and having busy schedule due to their profession and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the undersigned on or before 15-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 16th day of the September, 2025 under my hand and seal of the court.

Seal.

Sd/-(HARSH AMRENDER SINGH, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Shri Mukesh Sharma, HAS, Sub-Divisional Magistrate, Kumarsain, District Shimla (H.P.)

Sh. Sanjeev Kumar s/o Late Sh. Devi Ram, r/o Village Shanand, Post Office & Tehsil Kumarsain, District Shimla, H.P.

Versus

General Public

Application under section 13(3) of the Registration of Birth & Death Act, 1969 to enter the death of my mother Smt. Samedha in the record of Gram Panchayat Kumarsain and Condon of delay of Smt. Samedha, w/o Late Sh. Devi Ram in record of the Registrar, Birth & Death, Gram Panchayat Kumarsain.

Whereas Sh. Sanjeev Kumar s/o Late Sh. Devi Ram, r/o Village Shanand, Post Office & Tehsil Kumarsain, District Shimla, H.P. has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Registration of Birth & Death Act, 1969 to enter the death of his mother namely Smt. Samedha, w/o Late Sh. Devi Ram, r/o Village Shanand, Post Office & Tehsil Kumarsain, District Shimla, H.P. in the record of Registrar, Birth & Death-*cum*-secretary, Gram Panchayat Kumarsain, Tehsil Kumarsain as under:—

| Name of deceased person | Relation of deceased person with applicant | Date of Death |
|---------------------------------------|--|---------------|
| Smt. Samedha w/o Late Sh. Devi Ram | Mother | 01-01-2001 |

Hence, this proclamation is hereby issued to the general public and if they have any objection/claim with regard to entry of death of Smt. Samedha in record of the registrar, Birth & Death-cum-secretary, Gram Panchayat Kumarsain, Tehsil Kumarsain, Distt. Shimla, H.P. then they may file their written objections/claims in this court on or before one month of publication of this proclamation in Government Gazette, failing which the necessary orders will be passed for entry of death.

Issued on 11th day of September, 2025 under my seal & signature.

| Seal. | Sd/- |
|-------|------------------------------------|
| | Sub-Divisional Magistrate, |
| | Kumarsain, District Shimla (H.P.). |
| | |

In the Court of Dr. Shashank Gupta, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Theog, District Shimla, H. P.

In the matter of:

- 1. Sh. Suresh Kumar Sharma s/o Late Sh. Ram Krishan, r/o Village Sabhyal, P.O. Bhogra, Tehsil Theog, District Shimla, Himachal Pradesh.
- 2. Smt. Asha Kiran Sharma d/o Sh. Prem Chand, r/o Village Kuftu (Bag), P.O. Deola, Tehsil Sunni, Distt Shimla, Himachal Pradesh. . . *Applicants*.

Versus

General Public . . Respondents.

Proclamation for the registration of marriage under section 15 of the Special Marriage Act, 1954.

Sh. Suresh Kumar Sharma s/o Late Sh. Ram Krishan, r/o Village Sabhyal, P.O. Bhogra, Tehsil Theog, District Shimla, Himachal Pradesh and Smt. Asha Kiran Sharma d/o Sh. Prem Chand, r/o Village Kuftu (Bag), P.O. Deola, Tehsil Sunni, Distt Shimla, Himachal Pradesh have

filed an application alongwith affidavits before the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 27-06-1989 and they are living as husband and wife since then, hence their marriage is to be registered under Special Marriage Act, 1954 under section 15.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court within 30 days from the date of publication of this notice, after that no objection will be entertained and marriage will be registered accordingly.

Given under my hand and seal of the court on this 12-09-2025.

Seal.

Sd/-(DR. SHASHANK GUPTA, HPAS), Marriage Officer-cum-Sub-Divisional Magistrate, Theog, District Shimla, H. P.

CHANGE OF NAME

I, Sapna Sharma w/o Sh. Divya Swapan Sharma, r/o Village & P.O. Gopalpur, Tehsil Sarkaghat, District Mandi (H.P.) declare that I have changed name of my minor daughter Kashvi Sharma to Eva Sharma. Please all concerned note.

SAPNA SHARMA w/o Sh. Divya Swapan Sharma, r/o Village & P.O. Gopalpur, Tehsil Sarkaghat, District Mandi (H.P.).

CORRECTION OF NAME

I, Shakuntla Devi w/o Sh. Leela Dutt, r/o Village Dalimu, P.O. Nehra, Tehsil & District Shimla (H.P.) do hereby solemnly affirm and declare that in Aadhar Card, the spelling of my name is wrongly entered as Shakutla instead of Shakuntla Devi, now I want to correct the same in my Aadhar Card as Shakuntla Devi.

SHAKUNTLA DEVI w/o Sh. Leela Dutt, r/o Village Dalimu, P.O. Nehra, Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Kamla Devi w/o Sh. Kalyan Singh, r/o Village Feduwala, P.O. Shiri Kyari, Tehsil Shillai, District Sirmaur (H.P.) do hereby declare that I have changed my name from Kamo Devi to Kamla Devi. Kindly note the related.

KAMLA DEVI w/o Sh. Kalyan Singh, r/o Village Feduwala, P.O. Shiri Kyari, Tehsil Shillai, District Sirmaur (H.P.).

CHANGE OF NAME

I, Dr. Swati Kumari w/o Dr. Deepak Thakur, r/o Bimla Bhawan, Kanlog, Shimla Urban (T), District Shimla (H.P.) declare that I have changed my name from Dr. Swati Kumari to Dr. Swati Thakur. That the Dr. Swati Kumari and Dr. Swati Thakur in one and same lady. Concerned note.

Dr. SWATI KUMARI w/o Dr. Deepak Thakur, r/o Bimla Bhawan, Kanlog, Shimla Urban (T), District Shimla (H.P.).

CHANGE OF NAME

I, Yasoda Devi w/o Sh. Darshan Lal, r/o Village Katola, P.O. Sainwala, Tehsil Nahan, District Sirmaur (H.P.) have changed my name from Yasoda Devi to Dasodha Devi. All concerned please note.

YASODA DEVI w/o Sh. Darshan Lal, r/o Village Katola, P.O. Sainwala, Tehsil Nahan, District Sirmaur (H.P.).

CHANGE OF NAME

I, Ramesh Kumar s/o Late Sh. Ram Dass, r/o Village Sirinagar, P.O. & Tehsil Kandaghat, District Solan (H.P.) declare that my name in my brother Late Sh. Narinder Kumar share certificate of D.B. (International) stock Brokers Limited in his DP ID 12036800, Client ID: 00076151while opening his demat account have wrongly entered as Ramesh Kumar Thakur whereas my correct name is Ramesh Kumar. That the Ramesh Kumar and Ramesh Kumar Thakur are the names of one and same person. Concerned note.

RAMESH KUMAR s/o Late Sh. Ram Dass, r/o Village Sirinagar, P.O. & Tehsil Kandaghat, District Solan (H.P.).